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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of decision: 16.10.2025

+ CRL.M.C. 7377/2025 & CRL.M.A. 30965/2025 EXEMPTION FROM FILING CERTIFIED COPIES ETC.

NITIN JAIN.

.....Petitioner

Through: Mr. Anuj Jain, Adv. with

petitioner in person.

versus

STATE & ANR.

....Respondents

Through: Ms. Kiran Bairwa, APP.

Ms. Khushbu Jindal, Adv. for

R-2 with R-2 in person.

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

- 1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 76/2013, dated 21.02.2013, registered at P.S Shalimar Bagh, Delhi under Sections 498A/406 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.
- 2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant was solemnized on 24.04.2012 as per Hindu Rites and ceremonies at

CRL.M.C. 7377/2025 Page 1 of 4





New Delhi. No child was born out of the said wedlock and is in care and custody of the Respondent No. 2. However, on account of temperamental differences Petitioner No. 1 and Respondent No. 2 are living separately since 16.06.2012.

- 3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the Petitioners. FIR No. 76/2013 was lodged at the instance of Respondent No. 2 at PS Shalimar Bagh under sections 498A/406 IPC against the Petitioner No.1. Subsequently chargesheet was filed under sections 498A/406 IPC.
- 4. During the course of proceedings, the parties amicably resolved their disputes and the terms of settlement were written in the form of a Memorandum of Understanding dated 01.02.2016. It is submitted that Petitioner No.1 and Respondent No. 2 have obtained divorce on 28.03.2017 and Petitioner No. 1 has paid Rs. 8,00,000/-(Rupees Eight Lakh) to Respondent no. 2 as full and final settlement as per the the schedule in settlement. of the Memorandum of Copy Understanding dated 01.02.2016 has been annexed as Annexure P-2.
- 5. Parties are physically present before the Court. They have been identified by their respective counsels.
- 6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she

CRL.M.C. 7377/2025 Page 2 of 4





has received the entire settlement amount and has no objection if the FIR No. 076/2013 is quashed against the Petitioners.

- 7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 76/2013 is quashed.
- 8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.
- 9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana*, (2003) 4 SCC.
- 10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any

CRL.M.C. 7377/2025 Page 3 of 4





coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

- 11. In the interest of justice, the petition is allowed, and the FIR No. 76/2013 dated 21.06.2013, registered at P.S Shalimar Bagh, Delhi under section 498A/406 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.
- 12. Petition is allowed and disposed of accordingly.
- 13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

October 16, 2025 *MA*



CRL.M.C. 7377/2025 Page 4 of 4